THE HIGH COURT AND SUPREME COURT JUDGES (SALARIES AND CONDITIONS OF SERVICE) AMENDMENT ACT, 2021
(NO. 44 OF 2021)

[18th December, 2021]

An Act further to amend the High Court Judges (Salaries and Conditions of Service) Act, 1954 and the Supreme Court Judges (Salaries and Conditions of Service) Act, 1958.

Be it enacted by Parliament in the Seventy-second Year of the Republic of India as follows:—

CHAPTER I
PRELIMINARY

1. This Act may be called the High Court and Supreme Court Judges (Salaries and Conditions of Service) Amendment Act, 2021.

Short title.
CHAPTER II

Amendment to the High Court Judges (Salaries and Conditions of Service) Act, 1954

2. In section 17B of the High Court Judges (Salaries and Conditions of Service) Act, 1954, the following Explanation shall be inserted, namely:

"Explanation.—For the removal of doubts, it is hereby clarified that any entitlement for additional quantum of pension or family pension shall be, and shall be deemed always to have been, from the first day of the month in which the pensioner or family pensioner completes the age specified in the first column of the scale."

CHAPTER III

Amendment to the Supreme Court Judges (Salaries and Conditions of Service) Act, 1958

3. In section 16B of the Supreme Court Judges (Salaries and Conditions of Service) Act, 1958, the following Explanation shall be inserted, namely:

"Explanation.—For the removal of doubts, it is hereby clarified that any entitlement for additional quantum of pension or family pension shall be, and shall be deemed always to have been, from the first day of the month in which the pensioner or family pensioner completes the age specified in the first column of the scale."

DR. REETA VASISHTA,
Secretary to the Govt. of India.